

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

LOK SABHA
UNSTARRED QUESTION NO. 1449
TO BE ANSWERED ON FRIDAY, THE 4TH MARCH, 2016
14TH Phalguna, 1937 (SAKA)

TAX REBATE ON ELECTRONIC TRANSFERS

1449. SHRI A.T. NANA PATIL:

(a) whether the Government proposes to give tax benefits to merchants for accepting electronic payments as well as income tax rebate to consumers for making expenditure through electronic means;

(b) if so, the details thereof; and

(c) the steps taken by the Government for removing prevailing convenience fee/service charge/surcharge levied for making e-transactions to essential commodities, utility services, railway ticket bookings through IRCTC etc.?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI JAYANT SINHA)

(a) to (c): There is no such proposal. Any convenience fee or service charge taken by a business entity for facilities any electronic transaction is in the nature of a commercial fees and not a tax or statutory levy, which can be regulated by the Government.
